GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1074 TO BE ANSWERED ON 25.07.2025

CENTRAL ADOPTION RESOURCE AUTHORITY

1074. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether the Ministry has any data on the pendency of adoption cases under the Central Adoption Resource Authority (CARA) and if so, the details thereof;
- (b) the details of the average waiting time for adoption currently;
- (c) whether the Ministry has identified any reasons for delays in adoption processing and if so, the details thereof;
- (d) whether there are any plans to simplify/fast-track adoption procedures and if so, the details thereof; and
- (e) whether the Ministry proposes to strengthen monitoring of adoption agencies for transparency and if so, the details of awareness campaign conducted to promote legal adoption thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR)

- (a): The Central Adoption Resource Authority (CARA) works with different stakeholders for adoption related matters as per laid down process and procedure under the Adoption Regulation, 2022. The State/UTs-wise number of children currently awaiting adoption in the country is at **Annexure**.
- (b) to (e): The Adoption Regulation, 2022, mentions the timelines for authorities and agencies regarding adoption matters in the Schedule-XIV. The referral and adoption of a child depends upon the preference made by the Prospective Adoptive Parents (PAPs) regarding age, health condition, State of the child during online registration on the CARINGS

portal. However, the children do not have to wait in the institutions on account of the online referral system enabling placement of children in adoption expeditiously.

The Government has notified the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021), which empowers the District Magistrate to effectively coordinate and monitor functions of the agencies responsible for implementation of the JJ Act, 2015 which include adoption related matters.

The entire adoption process is online and transparent through CARINGS portal. Further, CARA regularly holds training sessions, including weekly virtual refresher programs that are accessible nationwide to promote and facilitate adoption.

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<u>ANNEXURE</u>

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 1074 FOR ANSWER ON 25.07.2025 BY ADV GOWAAL KAGADA PADAVI REGARDING CENTRAL ADOPTION RESOURCE AUTHORITY

State/UTs-wise number of children currently awaiting adoption

Sr. No.	State	Number of Children
1	Andaman and Nicobar Islands	2
2	Andhra Pradesh	128
3	Arunachal Pradesh	8
4	Assam	36
5	Bihar	196
6	Chandigarh	13
7	Chhattisgarh	45
8	Delhi	176
9	Goa	8
10	Gujarat	27
11	Haryana	76
12	Himachal Pradesh	9
13	Jammu and Kashmir	8
14	Jharkhand	41
15	Karnataka	106
16	Kerala	45
17	Ladakh	0
18	Lakshadweep	0
19	Madhya Pradesh	139
20	Maharashtra	250
21	Manipur	7
22	Meghalaya	8
23	Mizoram	19
24	Nagaland	4
25	Odisha	262
26	Puducherry	3
27	Punjab	112
28	Rajasthan	75

29	Sikkim	12
30	Tamil Nadu	53
31	Telangana	201
32	The Dadra & Nagar Haveli and Daman & Diu	1
33	Tripura	5
34	Uttar Pradesh	318
35	Uttarakhand	23
36	West Bengal	352
	Total	2768
